#### **COURT-I**

## IN THE APPELLATE TRIBUNAL FOR ELECTRICITY

(Appellate Jurisdiction)

# APPEAL NO. 205 OF 2017 & IA NO. 1539 OF 2018

Dated: 18<sup>th</sup> December, 2018

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson

Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

Simhapuri Energy Limited .... Appellant(s)

Versus

Central Electricity Regulatory Commission & Anr. .... Respondent(s)

Counsel for the Appellant(s) : Mr. Sajan Poovayya, Sr. Adv.

Mr. Nishant Kumar Mr. Ambuj Dixit

Counsel for the Respondent(s) : Ms. Suparna Srivastava

Mr. Nehal Sharma for R-2

### <u>ORDER</u>

IA NO. 1539 OF 2018
(Application for directions/R-2)

We have heard learned counsel for the parties in this application. In terms of the order dated 6-9-2018, the IA is allowed. Application is disposed of.

### **APPEAL NO. 205 OF 2017**

It is represented that pleadings are complete. List the matter for hearing on *15-3-2019*.

(S.D. Dubey)
Technical Member

(Justice Manjula Chellur) Chairperson

tpd/js